

(48)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL-APPLICATION NO.80-of-1994

DATE-OF-ORDER: 22nd JANUARY, 1997

BETWEEN:

M.GOVINDA RAJULU

.. APPLICANT

AND

1. The Chief General Manager,  
Telecommunications (Andhra Circle),  
Abids, Hyderabad,
2. Sri K.R.Parasuram,  
Assistant Director (C.T.)(S),  
Senior Superintendent, S.F.M.S.S.,  
Central Telegraph Office,  
Secunderabad.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr. L.NARASIMHA REDDY

COUNSEL FOR THE RESPONDENTS: Mr.V.BHIMANNA ,Adl.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

JUDGEMENT

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

Hon'ble Mr.L.Narasimha Reddy, learned counsel for the applicant and Mr.V.Bhimanna, learned standing counsel for the respondents.

2. The applicant in this OA is working as a Group-B Officer under R-1. It is stated that he has been promoted on adhoc basis to Group-A as he was treated as an ST Officer. Subsequently, on a ~~representation~~ <sup>Complaint received</sup> made in regard <sup>his</sup> to social status as ST, the Joint Collector, Kakinada, East

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Godavary District cancelled his case certificate against which he filed Writ Petition No.2989/90 on the file of the High court of Andhra Pradesh and that Writ Petition is still pending. An interim order was given to the effect that all consequential proceedings pursuant to the impugned order dated 15.9.93 issued by the Joint Collector, Kakinada, E.G.District were stayed pending further orders on the Writ Petition.

3. The applicant has filed this OA praying for a direction to set-aside the order NO.TA/TFC/28-7/93 dated 25.11.93 (Annexure-VIII of the OA) whereby he was reverted to his parent cadre i.e, TTS Group-B with effect from the afternoon of 28.11.93 and for a consequential direction to promote him to Group-A cadre.

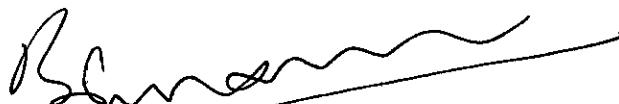
4. The learned counsel for the applicant submitted today that the final judgement in the Writ Petition is yet to be delivered. In view of that, the OA may be kept pending till such time the judgement is delivered.

5. This OA is filed on 20.1.94 and already three years are over. Hence it will not be advisable to keep the OA pending even after three years. In view of the above, we suggested to the applicant that he may withdraw this OA now but opportunity will be given to him to file a fresh OA if need arises and if so advised, after the judgement in the above Writ Petition is delivered. The applicant's counsel fairly submitted that <sup>the above</sup> course of action will be taken by him.

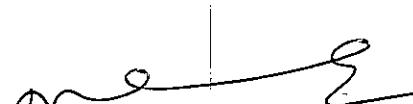
 

6. In view of the above submission, the OA is disposed of giving liberty to the applicant to file representation to the concerned authority after the disposal of the Writ Petition No.2989/90 by the High Court of Andhra Pradesh. If he is going to be aggrieved by the reply to that representation, he may approach the appropriate judicial forum, if so advised, in accordance with law.

7. The OA is ordered accordingly. No order as to costs.

  
(B.S. JAI PARAMESHWAR)  
MEMBER (JUDL.)

22.1.97

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

DATED:- 22nd January, 1997  
Dictated in the open court.

vsn

  
D.Q. (S)

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TYPED BY CHECKED BY  
COMPARED BY APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R. RAMGIRI JAIN: M(H)

AND

THE HON'BLE SHRI B.S.JN. PARAMESHWAR:  
M(J)

DATED: 22/1/87

Order/Judgement  
R.P/C.P/M.A.NO.

in  
O.A.NO. 80/84

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPOSED OF WITH DIRECTIONS  
DISMISSED  
DISMISSED AS WITHDRAWN  
DISMISSED FOR DEFAULT  
ORDERED/REJECTED  
NO ORDER AS TO COSTS.

II COURT

YLR

